

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-67(PB)/2017

IN THE MATTER OF:

YP Investment Pvt. Ltd. And
Magnum Strips and Tubes Pvt.

.....Petitioner

SECTION : UNDER SECTION 230 to 232 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Jeevesh Nagrath & Shri Pratham Sharma,
Advocates
For the Respondent(s) : Shri C. Balooni, Company Prosecutor for Regional
Director
Ms. Chetana Kandpal, Company Prosecutor for
Official Liquidator

ORDER

Learned counsel for the Regional Director and Official liquidator request for further time of two weeks to file their observation with a copy in advance to the learned counsel for the petitioner.

Let the needful be done within two weeks.

List on 10.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

24.07.2017
Vineet